

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 226/94.

Dt. of Decision : 14.6.94.

Smt. M. Sailaja Suman.

.. Applicant

Vs

1. Director General,
Door Darshan, Govt. of India,
Mandi House, New Delhi.

2. Director,
Door Darshan Kendra,
Govt. of India,
Ramanthapur, Hyderabad.

3. Mr. P.L. Chawla,
S/o Not known, Age:Not known,
Director, Doordarshan Kendra,
Ramanthapur, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. Y. Suryanarayana

Counsel for the Respondents : Mr. N.V. Ramana, Addl.CGSC.

COURT:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Copy to:-

1. Director General, Door Darshan, Government of India, Mandi House, New Delhi.
2. Director, Door Darshan Kendra, Government of India, Ramanthapur, Hyderabad.
3. Mr.P.L.Chawla, S/o not known, Age:Not known, Director, Doordarshan Kendra, Ramanthapur, Hyderabad.
4. One copy to Sri Y.Suryanarayana, Advocate, C.A.T.Hyderabad.
5. One copy to Sri N.V.Ramana, Sr.CGSC,CAT,Hyderabad.
6. One copy to Library.
7. One spare.

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O.A.NO.226/94.

JUDGMENT

Dt: 14.6.1994.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri Y.Suryanarayana, learned counsel for the applicant and Shri N.V.Ramana, learned standing counsel for the respondents.

2. This OA was filed assailing the transfer of the applicant from Hyderabad to Lucknow as per the impugned proceedings dated 10.2.1994.

3. It is now stated that the applicant was promoted from the post of Producer Grade-II to the post of Assistant Station Director on adhoc basis and she is posted at Hyderabad Doordarshan Kendra.

4. As such, the OA had become infructuous and accordingly it is dismissed. No costs.

[Signature]
(R.RANGARAJAN)
MEMBER (ADMN.)

[Signature]
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 14th June, 1994.
Open court dictation.

vsn

*Amr. 14.6.94
by leg. (Tind)*

09-226/94
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GARTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 16-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

O.A.No. 226/94

T.A.No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed. ~~as infractions~~

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

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